

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(2)

O.A. NO: 715

1992

T.A. NO:

DATE OF DECISION 11-2-92

P. Srinivas Sharma Petitioner

Sri N.G. Bhagwandas Advocate for the Petitioners

Versus

U.G. & R. Chakraborty Respondent

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice V.C. Shrivastava, V.C.

The Hon'ble Mr. M.Y. Pradhan, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *N*
2. To be referred to the Reporter or not ? *N*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *N*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *N*

W

mbm*

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH
CIRCUIT BENCH : NAGPUR

Registration O.A.No. 215 of 1992

P.Srinivas Sharma

Applicant

vs.

Union of India & Others....

Respondents

Coram:

Hon'ble Mr.Justice U.C.Srivastava,V.C.
Hon'ble Mr. M.Y. Priolkar, Member(A)

Appearance:

Sri N.G.Bhangade for the applicant

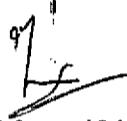
Oral Judgment:-

(Per: Hon'ble Mr.Justice U.C.Srivastava,V.C.)

Dated: 11.3.92

The applicant applied for compassionate appointment in place of his mother who was an official in the Department of Telecommunication. The applicant's father was also an Assistant Engineer and he also retired from the service. The applicant states the relationship of his mother and father was strained and therefore both of them were residing separately. The applicant was residing with his mother and he was the only son and was entitled to get compassionate appointment. The application ~~xxxxxxxxxxxx~~ was rejected, but it seems that the matter still engaging the attention of the department and the department has not giving any response to it, which is evident from the letter dated 17th December, 1991, A copy of which has been produced by the learned Counsel for the applicant by which the applicant has been asked to indicate as to which of the two statements is correct.

2. The applicant can pursue his matter before the departmental authority which after taking into consideration all the relevant facts and grounds for compassionate appointment will decide the matter of compassionate appointment. As the matter is pending before the departmental authority the applicant is directed to pursue the departmental authority, and with these observations the application is rejected at this stage. It is expected that the department will disposed of the matter within a period of 6 months from the date of the communication of this order.


Member (A)


Vice-Chairman.

11th March, 1992, Nagpur.

(sph)